

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL (AT)(INSOLVENCY) NO.558 OF 2020**

**In the matter of:**

Indian Overseas Bank

Appellant

Vs

Arvind Kumar, RP/Liquidator Richa Inds Ltd

Respondent

Ms Rakesh Gupta, Advocate for appellant.

Mr. Arun Saxena, Advocate for Respondent.

**ORDER**

**(THROUGH VIRTUAL MODE)**

**07.08.2020-** Heard learned counsel for the parties at length. Arguments concluded. **Judgement reserved.**

Both the parties are directed to file the written submissions not more than three pages within five days.

Interim orders to continue till the date of pronouncement of judgement.

**(Justice Jarat Kumar Jain)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**(Mr. V.P. Singh)**  
**Member (Technical)**

**Bm/nn**